

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI MAHAVIR PRASAD, JUDICIAL MEMBER**

**ITA No.866/Del/2019
Assessment Year : 2015-16**

**Rachna Gupta,
C-3/42, 2nd Floor,
Phase-2, Ashok Vihar,
Delhi-110052
PAN-AAJPG4553B**

(Appellant)

**Vs. ITO,
Ward-48(2),
Room No.115,
Drum Shape Building
I.P. Estate,
New Delhi**

(Respondent)

Appellant by : None
Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **27.01.2021**
Date of pronouncement : **27.01.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-16, New Delhi, dated 11.12.2018.

2. None appeared on behalf of the assessee during the course of Virtual Hearing before us. The assessee, vide its letter, received through email date

22.01.2021, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Direct Tax Vivad Se Vishwas Act, 2020 (in short 'the Act').

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 27th January, 2021.

Sd/-

**(MAHAVIR PRASAD)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

Shekhar

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,
ITAT, Delhi